

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 332/2009

Subject: Approval of tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2009 to 31.3.2014.

Date of Hearing: 7.7.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC, New Delhi

Respondents: NDPL, BRPL, BYPL, NDMC and MES

Parties present: Shri V.K.Padha, NTPC
Shri Ajay Dua, NTPC
Shri Sameer Agarwal, NTPC
Shri S.K.Samui, NTPC
Ms. Alka Saigal, NTPC
Shri Shashwat, NDPL
Shri V.P.Singh, Advocate, BRPL
Shri Dushyant Manocha, Advocate, BRPL
Shri Sanjay Srivastav, BRPL
Shri Sunil Barnwal, BYPL

RECORD OF PROCEEDINGS

During the hearing, the representative of the petitioner submitted that the information as sought for by the Commission during the proceedings held on 26.5.2011 has been filed vide affidavit dated 5.7.2011 and copy served on the respondents.

2. The learned counsel for the respondent, BRPL submitted that the copy of the affidavit dated 5.7.2011 has not yet been received and prayed that it may be granted two weeks time to file reply after receipt of the said affidavit.

3. In response, the representative of the petitioner handed over a copy of the said affidavit to the learned counsel for the respondent, BRPL which has been acknowledged.

4. The petitioner is directed to submit additional information, on affidavit, on or before 2.8.2011, with advance copy to the respondents, on the following:

I. Scheme No.E-2 of Annexure B-5 (other works)

(a) The reasons for the increase in the amount claimed against the in-principle amount approved in Petition No. 324/2009;

- (b) Details of payment made to the irrigation departments of the States of U.P and Haryana;
- (c) Physical progress report;
- (d) Schedule of completion as agreed with irrigation departments of the States of U.P and Haryana, with documentary evidence;

II. Scheme No. H-4 of Annexure B-5 (other works)

- (a) The reasons for the increase in the amount claimed against the in-principle amount approved in Petition No. 324/2009;
 - (b) Physical progress report
5. The respondents are directed to file their replies, on affidavit, by 9.8.2011, with copy to the petitioner, who may file its rejoinder, if any, by 16.8.2011.
6. Matter shall be listed for hearing on 23.8.2011.

Sd/-
T.Rout
Joint Chief (Law)